

12.11 hrs.

PUBLIC ACCOUNTS COMMITTEE

[*English*]

Fifty-third Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Fifty-third Report (Hindi and English versions) of the Public Accounts Committee on Avoidable extra Expenditure on the purchase of Cross-bar Telephone Exchange Equipment for various Exchanges.

12.12 hrs.

COMMITTEE ON ABSENCE OF MEMBERS

[*English*]

Fifth Report

SHRI MADAN PANDEY (Gorakhpur) : I beg to present the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.13 hrs.

MOTION RE : JOINT COMMITTEE

[*English*]

SHRI C. MADHAV REDDI (Adiabad) : I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by

the retirement of Sarvashri R. Mohanaragam and Sultan Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

MR. SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri R. Mohanaragam and Sultan Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

*The motion was adopted.*

12.14 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to introduce 10+2 pattern in all the Higher Secondary Schools in the country.

SHRI M. L. JHIKRAM (Mandla) : Mr. Speaker, Sir, under Rule 377, I am raising a matter of urgent public importance. The 10+2 system under the new Education policy, has made the future of many brilliant students uncertain because 10+2 system has been introduced in only a few schools instead of all the Higher Secondary Schools this year. The students who have not been admitted are facing great difficulties. They are running from pillar to post for their admissions.

12.15 hrs.

[MR. DEPUTY SPEAKER *in the chair*]

Sir, the condition of the female students is more deplorable than the male students. They are forced to seek admission in the 10+2 system in other places. For example, in my district Mandla, 10+2 system has been introduced in three girls Higher Secondary Schools. I have also come to know that due to resource constraint, 10+2 system has been introduced only in 55 per cent of the Higher Secondary Schools in Madhya Pradesh. However, subject to the availability of resources gradually more schools will be covered every year and ultimately all the schools will be covered by this system. If these brilliant students do not get admission, then their precious one year will go waste and it will affect their years of service, in case they work under the Government. Will the Government give any relaxation for their wasted years? Besides, they will have to pay admission fees again. Will it be waived? The above mentioned problems are not only of the students but of the guardians as well. Feelings of resentment and indignation are growing in them.

Sir, this problem is not only confined to Mandla or Madhya Pradesh but also relates to the entire nation. Therefore, I would request that a solution should be found to this problem after giving a serious thought to it.

[English]

- (ii) Need to hand over the control of headworks at Ropar, Harike and Ferozpur to Bhakra Beas Management Board to ensure regular and sufficient flow of water to Rajasthan and Haryana.

SHRI VIRDHI CHANDER JAIN : (Barmer) : The headquarters of Ropar, Harike and Ferozpur are at present under the control of Punjab Re-organisation Act, 1966, whereas the maintenance and operation of them and such other works as the Central Government may specify should be under the control of Bhakra Beas Management Board.

The matter is being pursued by the Government of Rajasthan and Haryana

since long at various levels. It was also taken up by Rajasthan in the Northern zonal Council. But this has not been implemented so far.

The Board is working out share of water of various States but it is not in a position to make delivery of water accordingly as the control of headworks still remain with Punjab due to which Rajasthan and Haryana get insufficient as well as erratic supplies and resulting in the failure of crops.

The Central Government's attitude in this respect is not stick and stiff.

It is, therefore, requested that the Central Government must interfere and press Punjab Government to hand over the control of headquarter of Ropar, Harike and Ferozpur to Bhakra Beas Management Board.

- (iii) Need to prevent pollution of drinking water caused due to effluents emanating from tanneries in and around Ranipet in Tamil Nadu.

SHRI R. JEEVARATHINAM : (Arakkonam) : Sir, in and around Ranipet as also Ambur and Vaniyambadi in North Arcot District, there are many big and small tanneries. The influence of these tanneries, that is, chemically processed waste water, spreads on a large part of areas around Ranipet. About 1000 acres of cultivable lands have been affected by spreading of effluence of these tanneries. Moreover, the chemically processed waste water goes deep down the lands thus affecting the drinking water at the sub-soil water level in many villages around Ranipet. Apart from this, the effluence of the tanneries effects the sub-soil water level of the nearby river 'Palaru'. The people living in the surrounding villages are very distressed and are very much agitated over the increasing pollution and contamination of even the drinking water.

Therefore, to prevent pollution of water that is taking place unabated, the Central Government should take immediate action and order that each and every tannery